

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2624

ANSWERED ON:11.12.2006

DUES OF FCI

Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) Whether the Food Corporation of India (FCI) has to recover pending transit shortage dues from Central Inland Water Transport Corporation (CIWT);

(b) If so, the details thereof indicating the amount thereof and the time since when it is pending; and

(c) The steps taken by the FCI to recover such pending claims from CIWT corporation ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a) : Yes, Sir.

(b) : The amount recoverable from the Central Inland Water Transport Corporation

(CIWT) stands at Rs.234.60 lakh on account of transit shortages, freight charges, weighment charges, cost of gunnies and cost of one machinery in connection with the riverine movement of foodgrains from West Bengal to North Eastern States. The above claims pertain to the period 1992-1997.

(c) : The Zonal Management of Food Corporation of India (FCI) has held various meetings with CIWTC. However, no fruitful results towards recovery of the said pending claims from CIWTC could be materialized, as the financial condition of CIWTC is not sound. Against the claim of FCI, an amount of Rs. 28.16 lakh has been withheld towards various claims of CIWTC. Besides, Rs. 38.89 lakh (approx.) payable to CIWTC for services rendered, have not be paid by FCI.